

(14)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

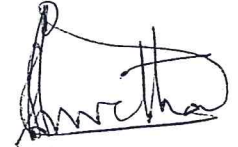
APPLICATION NUMBER :
PETITION NUMBER : TCP/204/ (IB)/2017
NAME OF THE PETITIONER(S) : K.N.K NEXGEN CONSTRUCTION PVT LTD
K.N.K SWAMY AND COMPANY
NAME OF THE RESPONDENT(S) : SABARI INN PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. TK BHASKAR
SHWETHA VASUDEWAN

Counsel for
petitioner



ORDER

Shri T K Bhaskar, Senior Counsel for petitioner present. Counsel for respondent called absent. Counsel for petitioner submitted that there is an appeal preferred before the NCLAT against the order passed by the Division Bench in TCP 263/IB/2017 wherein an IRP has been appointed. The respondent in the above TCP and in the instant case are one and the same. He stated that orders are awaited in the abovesaid matter and prayed time for making submissions in this regard. Time is extended at request. Put up on 12.12.2017 at 10.30 A.M.

sd -
K Anantha Padmanabha Swamy
Member (Judicial)